

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: '-SMC-2 NEW DELHI**

**BEFORE SHRI N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER**

I.T.A. No. 8574/DEL/2019 (A.Y 2010-11)

(THROUGH VIDEO CONFERENCING)

Shri Krishan D-1300, Block-D, Jahangir Puri, Delhi PAN: DTNPS1554Q (APPELLANT)	Vs	ITO Ward-38(5) Room No. 1009, 10 th Floor, Pratyakash Kar Bhawan, Civic New Delhi (RESPONDENT)
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Appellant by	Sh. Shantanu Jain, Adv
Respondent by	Sh. Farhat Khan, Addl. CIT DR

Date of Hearing	02.03.2021
Date of Pronouncement	02.03.2021

ORDER

PER SUCHITRA KAMBLE, JM

This appeal is filed by the assessee against the order 01/08/2019 passed by CIT(A)-13, New Delhi for Assessment Year 2010-11.

2. Before us, the Ld. AR on behalf of the assessee at the time of hearing submitted that the assessee is interested to resolve the pending issue through Direct Tax “ Vivad se Vishwas Scheme” (VSV) Act, 2020, and filed Declaration Form No. 1 & 2 and Form No. 3 is awaited.

3. In view of the aforesaid facts and after considering the submissions of the assessee, we dismiss the appeal of assessee as withdrawn subject to a

caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider directions the appeal of the assessee is dismissed as withdrawn.

4. In the result, appeal of the assessee is dismissed.

Order pronounced in the Open Court in presence of both the parties on this 02nd Day of February, 2021

Sd/-

(N. K. BILLAIYA)
ACCOUNTANT MEMBER

Sd/-

(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Dated: 02/03/2021

*R. Naheed **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT NEW DELHI

